

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 401
TP-38/ND/2020

IN THE MATTER OF:

M/s. Techno Electric and Engineering Co. Ltd.

...PETITIONER

Vs.

Mcleod Russel India Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 04.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor

:Mr. Arun Kathpalia, Sr. Adv, Mr. Kumar Anurag Singh, Mr. Suresh Mongia, Mr. Masoom Shah, Mr. Anup Jain, Mr. Udit Gupta and Mr. Kauser Hussain, Advs.

For the Respondent/ Corporate-debtor

:Mr. Virender Ganda, Sr. Advocate with Ms. Eshna Kumar, Advocate. Mr. Vishal Ganda, Mr. Ayandeb, Advocates.

For the Intervenor

:Mr. Abhijit Sinha, Ms. Manju Bhuteria and Mr. Goutham Shivashankar, Advs and PCS Nitu Poddar. (For Gloster Limited, Intervenor)

ORDER

The petitioner's arguments have been heard. The counsel appearing on behalf of the Mcleod Russel India Ltd. has commenced his arguments which is an application under Section 60 (5) of the IBC. After taking the consent of the



(Annu)

counsels appearing in the matter, the matter is fixed to 10th December, 2020 for continuation.

—sd—

(V.K. Subburaj)
Member (T)

—sd—

(P.S.N. Prasad)
Member (J)